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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.86(RE-2006)/2004-2009

NEW DELHI DATED THE 27TH February, 2007

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-2009, as amended, the Director General of Foreign Trade hereby prescribes the following procedure to be followed for export of Dollar Gram(Chana) consequent upon issue of Notification No.48(RE-06)/2004-2009 dated 20.2.2007 :

Regional Licensing Authority (RLA) Bhopal and Hyderabad will issue necessary permissions, subject to the quantitative ceilings communicated by the DGFT Head Quarters (HQ), from time to time.

This issues in the Public interest.

(BHAWANI SINGH MEENA)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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